

IN THE INCOME TAX APPELLATE TRIBUNAL

"G" BENCH, MUMBAI

BEFORE SHRI SANDEEP SINGH KARHAIL, JUDICIAL MEMBER

SHRI PRABHASH SHANKAR, ACCOUNTANT MEMBER

ITA No.2419/MUM/2024
(Assessment Year : 2018-19)

Surjit Singh Amrik Singh Saini,

Chacha House, Chembur

Mumbai – 400071,

Maharashtra

PAN: ALZPS4719C

..... Appellant

v/s

DCIT, Circle-27(3),

ITO, Vasi Railway Station Building,

Navi Mumbai

..... Respondent

Assessee by : Shri Bipin Kothari

Revenue by : Shri Swapnil Choudhary, Sr. DR

Date of Hearing – 13/10/2025

Date of Order - 15/10/2025

ORDER

PER SANDEEP SINGH KARHAIL, J.M.

The assessee has filed the present appeal against the impugned order dated 07/03/2024, passed under section 250 of the Income Tax Act, 1961 (*"the Act"*) by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi, [*"learned CIT(A)"*], for the assessment year 2018-19.

2. In this appeal, the assessee has filed a letter dated 08/09/2025 seeking permission to withdraw the appeal on the basis that the tax dispute for the

year under consideration has been settled under Direct Tax Vivad Se Vishwas Scheme, 2024 and the order for full and final settlement in Form no.4 has been issued by the Designated Authority after payment of tax arrears by the assessee.

3. Learned Departmental Representative does not oppose the prayer so made by the assessee.

4. Having perused the letter dated 08/09/2025 filed by the assessee and the supporting documents, we accept the request of the assessee for the withdrawal of the present appeal.

5. In the result, the appeal by the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 15/10/2025

Sd/-
PRABHASH SHANKAR
ACCOUNTANT MEMBER

Sd/-
SANDEEP SINGH KARHAIL
JUDICIAL MEMBER

MUMBAI, DATED: 15/10/2025
Prabhat

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The PCIT / CIT (Judicial);*
- (4) *The DR, ITAT, Mumbai; and*
- (5) *Guard file.*

By Order

Assistant Registrar
ITAT, Mumbai